

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 11<sup>th</sup> May, 2016

NO.LJ (B) 19/2014/12 - In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoint with immediate effect the following Non -M.C.S officers as Executive Magistrates and, further under sub-section (2) thereof, as Sector Magistrate/Additional District Magistrates in connection with conduct of Bye- Election to 2 - Tura (ST) Parliamentary Constituency, 2016 for a period upto the end of Election process, 2016

SL. NO.	Names of Officers and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	To be placed with District/Sub-Division
1.	Shri Bilgrak Marak, SDO, PHE, North Division, Tura.	Within West Garo Hills District	Deputy Commissioner, West Garo Hills District, Tura
2.	Shri Kartichand T.Sangma, Deputy Chief Forest Officer, GHADC, Tura	-do-	-do-

  
(E.M.Donn)

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

\*\*\*\*\*

MEMO.NO. LJ (B).19/2014/12- A,  
Copy to:-

Dated Shillong, the 11<sup>th</sup> May , 2016

1. The Deputy Commissioner & District Election Officer, West Garo Hills District, Tura with a request to circulate to all the officers concerned.
2. The Deputy Secretary to the Govt. of Meghalaya, Election Department and Deputy Chief Electoral Officer, Meghalaya ,Shillong with reference to your letter No. EL.109/2015/38, dt 11.05.2016 for information.
3. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
4. Personnel A.R (A) Department for information
5. Election Department.
6. The DEO (Data Entry Operator) LR Office, Room No. 222, Main Sect Building, to upload the Notification in the Law Department website.
7. Guard File.
8. Office Copy

By Order etc.,

  
Joint Secretary to the Govt. of Meghalaya  
Law (B) Department.